

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 01/2017
RT CP NO. 92/Chd/HRY/2017**

DF Deutsche Forfait AG

....Petitioner.

Versus.

M/s. Uttam Galva Metalics Limited.

....Respondent.

Present: None for petitioner.
Mr. Anand Chhibbar, Sr. Advocate with Mr. Tarun Vir Singh Lehal,
Advocate for Caveator-Respondent.

The Paper Book of information filed by the petitioner was returned by the Registry on 6.7.2017 for removal of the objections as reported by the Registry but the objections have still not been removed. Therefore, the case has been listed for today. Learned Senior Counsel for the respondent submits that this petition should, therefore, be held as having abated in view of the proviso to Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 as amended vide notification dated 29.06.2017.

The matter be now listed on 25.08.2017 and notice of hearing along with copy of this order be sent to the learned counsel for the petitioner by Speed Post.


(Justice R.P. Nagrath)
Member (Judicial)

August 07, 2017.
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